

ITEM NO.9

COURT NO.12
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XIV

Petition(s) for Special Leave to Appeal (C) No(s). 5684/2022

(Arising out of impugned final judgment and order dated 12-01-2022 in WP(C) No. 681/2022 passed by the High Court Of Delhi At New Delhi)

MADAN LAL

Petitioner(s)

VERSUS

NEW DELHI MUNICIPAL COUNCIL & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.47543/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. N.K. Sahoo, Adv.
Mr. Ranvir Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The prayer before the High Court was that the petitioner, who is a hawker in the Sarojini Nagar Market, be permitted to leave his goods and wares at the place of hawking overnight. The said prayer has been rightly rejected by the High Court. Any hawker can be permitted to hawk in the market only as per the hawking policy and not *de hors* the same. The petitioner, being a hawker, has no right to insist that he may be permitted to keep his goods and wares at the place where he is hawking overnight. We are in complete agreement with the view taken by the High Court. The concerned authority must act as per the hawking policy.

The Special Leave Petition stands dismissed.

Pending application stands disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER